

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE, ROUSE AVENUE DISTRICT
COURT COMPLEX, DELHI.**

MODIFIED LINK ROSTER

ORDER

In Pursuance of order No. 38/DHC/Gaz-IIB/G-7/V.I.E.2(a)/2024 dated 25th October 2024, parital modification of the Link Roster No.16/CJM/Rouse Avenue District/LR/2024/2558-2578-D dated 05-04-2024, the following judicial officers, Rouse Avenue Court Complex, New Delhi are hereby authorized to act as **Link Officers/courts** with effect from 04-11-2024.

Serial No.	Name of the ACJMs	First link Judicial officer	Second link Judicial officer
01.	Sh. Paras Dalal, Ld. ACJM-01	Sh. Vaibhav Chaurasia, Ld. ACJM-04	Ms. Neha Mittal, Ld. ACJM-03
02.	Sh. Nishant Garg, Ld. ACJM-02	Ms. Neetu Nagar, Ld. ACJM-06	Ms. Jyoti Maheshwari, Ld. ACJM-05
03.	Ms. Neha Mittal, Ld. ACJM-03	Sh. Nishant Garg, Ld. ACJM-02	Sh. Paras Dalal, Ld. ACJM-01
04.	Sh. Vaibhav Chaurasia, Ld. ACJM-04	Ms. Jyoti Maheshwari, Ld. ACJM-05	Ms. Neetu Nagar, Ld. ACJM-06
05.	Ms. Jyoti Maheshwari, Ld. ACJM-05	Sh. Paras Dalal, Ld. ACJM-01	Sh. Vaibhav Chaurasia, Ld. ACJM-04
06.	Ms. Neetu Nagar, Ld. ACJM-06	Ms. Neha Mittal, Ld. ACJM-03	Sh. Nishant Garg, Ld. ACJM-02

Notes:

1. Whenever any Ld. ACJM is on leave or is not available due to any other reason, his/her work shall be looked after by the link magistrate shown against his/ her name in the opposite column.

1.1. Whenever both the link ACJM are on leave, or not available due to any reason, the next judicial officer mentioned sequentially, below the concerned Ld. ACJM as per link roster shall look after the work as link ACJM.

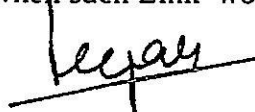
2. Sh. Paras Dalal, Ld. ACJM-01 shall dispose off all judicial work of the undersigned on Monday, Tuesday & Wednesday and Sh. Vaibhav Chaurasia, Ld. ACJM-04 shall dispose off all judicial work of the undersigned on Thursday, Friday & Saturday, as and when the undersigned is on leave or busy in administrative work.



- 2.1. In the absence of Sh. Paras Dalal, Ld. ACJM-01, on Monday, Tuesday & Wednesday, the same shall be looked after by Sh. Vaibhav Chaurasia, Ld. ACJM-04 on Monday, Tuesday & Wednesday.
- 2.2. Likewise in the absence Sh. Vaibhav Chaurasia, Ld. ACJM-04, on Thursday, Friday & Saturday, the same shall be looked after by Sh. Paras Dalal, Ld. ACJM-01 on Thursday, Friday & Saturday.
3. In Exceptional situations, where all the ACJMs as well as the undersigned are on leave or not available, the reader of the undersigned shall bring the same to the kind notice of Ld. Principal District & Session Judge-Cum Special Judge (P.C.Act) for appropriate directions.
- 3.1 Till further orders, transfer cases, applications for transfer of cases and other administrative work would be dealt with by the undersigned.
4. As and when the undersigned is on leave or otherwise not available, the administrative work shall be dealt by Sh. Nishant Garg, Ld. ACJM-02. In the absence of both, the said work shall be looked after by Ms. Neha Mittal, Ld. ACJM-03. In case of Ms. Neha Mittal, Ld. ACJM-03 is not available or on leave due to some reason, then the aforesaid work shall be looked after by Sh. Vaibhav Chaurasia, Ld. ACJM-04. In absence of Sh. Vaibhav Chaurasia, Ld. ACJM-04, then the aforesaid work shall be looked after by Ms. Jyoti Maheshwari, Ld. ACJM-05. In absence of Ms. Jyoti Maheshwari, Ld. ACJM-05, then the aforesaid work shall be looked after by Ms. Neetu Nagar, Ld. ACJM-06. In absence of Ms. Neetu Nagar, Ld. ACJM-06, then the aforesaid work shall be looked after by Sh. Paras Dalal Ld. ACJM-01 on that day.
- 4.1 Applications for recording statement under section 164 Cr. P. C. and applications for TIP shall be marked by Ld. Concerned ACJM court to Ld. 1st Link ACJM as per the Link roster. In case Ld. 1st Link ACJM is on leave then same shall placed before Ld. 2nd Link ACJM, without requirement of formal assignment by the undersigned.
5. Where the Duty ACJM has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants, victims, and investigation agency.
- 5.1. The statement u/s 164 Cr. P.C. be disposed off by the ACJM to whom the statement u/s 164 Cr.P.C is marked by the Ld. Link ACJM or undersigned, as the case may be preferably on the same date or for reasons to be recorded, on the earliest subsequent date.
6. The plea bargaining applications of the court of undersigned shall be marked to court of Sh. Nishant Garg, Ld. ACJM-02.



- 6.A The plea bargaining of the Sh. Nishant Garg shall be marked by him to the court of Sh. Vaibhav Chaurasia, Ld. ACJM-04.
- 6.B The plea bargaining applications of the court of Ms. Jyoti Maheshwari, Ld. ACJM-05 shall be marked by her to the court of Sh. Paras Dalal, Ld. ACJM-01.
- 6.C The plea bargaining applications of the court of Sh. Paras Dalal, Ld. ACJM-01 shall be marked by him to the court of Ms. Jyoti Maheshwari, Ld. ACJM-05.
- 6.D. The plea bargaining applications of the court of Ms. Neetu Nagar, Ld. ACJM-06 shall be marked by her to the court of Ms. Neha Mittal, Ld. ACJM-03.
- 6.E The plea bargaining applications of the court of Ms. Neha Mittal, Ld. ACJM-03 shall be marked by her to the court of Ms. Neetu Nagar, Ld. ACJM-06.
- 6.F. The plea bargaining applications of the court of Sh. Vaibhav Chaurasia, Ld. ACJM-04 shall be marked by him to the court of Sh. Paras Dalal, Ld. ACJM-01.
- 6.1 The Link ACJM shall hear and adjourn the cases and will also do other miscellaneous work except framing of charge, recording of evidence (exceptional circumstance excluded) or passing final judgment, depending purely on availability of time and volume of work fixed in their own court.
- 6.2. The Link ACJM shall first come to the court which is on leave, personally adjourn the matter listed, dispose of Miscellaneous applications and then start the work of his/her own court.
7. In order to avoid delay in regulation of the court work, Ld. ACJMs shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the undersigned by 10:10 a.m. positively on the date when presiding officer happens to be on leave or absent in case of applications not having come in advance. Further, immediately thereafter, such Reader/Ahlmad/Stenographer, as the case may be, intimate concerned link court too in this regard.
- 7.1. In any case, the Link ACJM shall commence work in the concerned court where presiding officer is on leave by 10:30 a.m. In case where a particular officer is expected to work as link Magistrate, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when such Link would be coming to such other court.

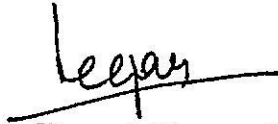

(Deepak Kumar-II)
Chief Judicial Magistrate
Rouse Avenue District Courts
New Delhi

No. 17/CJM/ Rouse Avenue District/LR/2024 12295-12314-0.
Dated 29-10-2024

Copy forwarded for information and necessary action to:

1. The Ld. Registrar General, Hon'ble High Court of Delhi.
2. The Ld. District & Sessions Judge (Hqs), Delhi.
3. The Ld. District & Session Judge-Cum Special Judge(P.C.Act) ,(CBI), Rouse Avenue District Court Complex, Delhi.
4. The ACJMs, Rouse Avenue District Court Complex, Delhi
5. The Director of Prosecution, CBI, Block No.3, II floor, CGO Complex, Lodhi Road, New Delhi.
6. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Court, Delhi
7. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
8. The Website Committee, Tis Hazari Court, Delhi for uploading on the official website
9. The Branch in-Charge, care Taking, Facilitation, Computer and Filing Section,RADC,New Delhi.
10. The Reader to the undersigned.
11. The Lockup In-charge, Rouse Avenue District Court, Delhi.
12. The Police Chowki In-charge, Rouse Avenue District Court, New Delhi
13. For uploading on LAYERS.
14. The Secy. DLSA, RADC




(Deepak Kumar-II)
Chief Judicial Magistrate
Rouse Avenue District Courts
New Delhi